

tors, during 1961-62, 1962-63 and 1963-64 has been as under:

	1961-62	1962-63	1963-64
	Rs.	Rs.	R s.
1. Dozers (including angle dozers, bull dozers, push dozers, trail dozers, trail builders and road builders)	8,46,000	20,56,000	59,83,000
2. Earth shifting machinery, such as Motor graders, scrapers, etc.	1,44,32,000	1,74,44,000	5,20,92,000
3. Excavators	90,47,000	78,89,000	98,47,000

(b) and (c). The requirements of earth moving equipment State-wise have not been assessed. However, the demand for such equipment for the country as a whole by the end of the Third Plan period has been assessed as under:

1. Crawler Tractors	600 Nos. per annum.
2. Dumpers and scrapers	600 Nos. per annum.
3. Excavators	125 Nos. per annum.

Licensing of Industrial Undertakings

1542. **Shri K. N. Tiwari:** Will the Minister of Industry and Supply be pleased to state:

(a) whether Government have under consideration any proposal to amend the procedure for registration and licensing of industrial undertakings as laid down under the Industries (Development and Regulation) Act, 1951;

(b) if so, the broad outlines of the proposal; and

(c) the scope of application of the revised procedure for licensing as notified in the Gazette of India dated the 13th January, 1964 to the various Industries in the matter of foreign exchange and supply of raw materials?

The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh):

(a) and (b). Government have had under consideration for some time the question of streamlining the registration and licensing procedures to assist in the speedy setting up of additional industrial capacity. In Sep-

tember 1963, Government appointed a Committee known as the Industries Development Procedures Committee to go into this question and make suitable recommendations. Following the recommendations of the Committee, the licensing procedure has been streamlined and, among other things, the application forms prescribed under the Registration and Licensing of Industrial Undertakings Rules, 1952 have been suitably revised. Copies of the Committee's Report giving the Committee's recommendations and Government's decisions thereon have already been placed in the Parliament library.

2. Government have also granted exemption under section 29B of the Industries (Development and Regulation) Act, 1951, to all industrial undertakings, except those engaged in coal, powerloom, roller flour mill, oil seed crushing, vanaspati, leather and matches, which have fixed assets not exceeding Rs. 25 lakhs, from the requirement of obtaining any registration or licence under the Act. These units

are now required to get themselves registered with the Directorate General of Technical Development, Textile Commissioner or other appropriate Central Government agency.

(c) Government announcement in the notification dated the 13th January, 1964, related mainly to the introduction of the 'letter of intent' concept and provision for simultaneous clearance of the terms of foreign collaboration, application for import of capital equipment and for the issue of capital in respect of certain industries which were recommended by the Industries Development Procedure Committee to be treated as 'key' industries.

Export of Spices

1543. **Shri Shree Narayan Das:** Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 384 on the 11th September, 1964 and state:

(a) whether the scheme furnished by the Spices Export Promotion Council regarding the promotion of export of spices has since been finally considered; and

(b) if so, the result thereof?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). The matter is expected to be finalised early.

Defective Lights and Fans in Bogies

1544. **Shri Yashraj Singh:** Will the Minister of Railways be pleased to state:

(a) whether of late there have been scores of complaints against the defective lights and fans in the bogies of the Indian Railways; and

(b) if so, the action proposed to be taken in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). There has not been any sudden increase in the number of complaints about defective lights and fans. Some complaints have, however, been recently received and these have been attended to.

Necessary instructions have been issued to all concerned and every effort is being made to maintain train lighting equipment in trains in good working order. At times, however, the maintenance of electrical equipment suffers as a result of thefts, but when such cases are noticed, necessary action is taken to rectify the same as quickly as possible. Preventive steps are also taken with a view to avoiding the thefts as far as possible.

Pricing of Steel

1545. **Shri P. C. Borooah:** Will the Minister of Steel and Mines be pleased to state:

(a) whether the Iron and Steel Advisory Council which met in the last week of November recommended any modifications in Government's policy on pricing of steel for controlled and decontrolled items, and distribution of steel; and

(b) if so, what were the Council's main recommendations and what decisions Government have taken thereon?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). At the meeting of Iron and Steel Advisory Council held in November 1963, the Report of the Raj Committee was generally discussed. No recommendations, as such, were made at that time with regard to any modifications in Government's policy on pricing and distribution of steel. Government's decisions in this regard subsequently were announced on the 1st March, 1964.

Lower Productivity of Cloth Mill Workers

1546. { **Shri Rameshwar Tantia:**
Shri P. C. Borooah:

Will the Minister of Commerce be pleased to state:

(a) whether Government's attention has been drawn to the result of